

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 369/TT/2023**

Subject	Petition under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for the determination of transmission tariff from COD to 31.3.2024 for Transmission Asset: Replacement of 1X250 MVA, 400/220 kV ICT at 765/400/220 kV Moga (PG) Sub-station with 1X500 MVA, 400/220 kV ICT along with associated works at 220 kV level under "Replacement of 1X250 MVA, 400/220 kV ICT at 765/400/220 kV Moga (PG) Sub-station with 1X500 MVA, 400/220 kV ICT along with associated works at 220 kV level.
Petitioner	Power Grid Corporation of India Limited
Respondents	Ajmer Vidyut Vitran Nigam Limited and 14 others
Date of Hearing	<b>20.8.2024</b>
Coram	Shri Jishnu Barua, Chairperson Shri Ramesh Babu, Member Shri Harish Dudani, Member
Parties Present	Shri Vivek Kumar Singh, PGCIL Shri V. C. Sekhar, PGCIL

**Record of Proceedings**

At the outset, the representative of the Petitioner submitted that the information called for vide RoP dated 27.6.2024 had been filed vide affidavit dated 18.7.2024. He further submitted that the pleadings in the matter have been completed, and arguments have already been concluded. He added that vide Record of Proceedings for the hearing dated 27.6.2024, the Respondents were directed to file their reply. However, none of the Respondents have filed any reply in the matter.

2. After hearing the Petitioner's representative, the Commission directed the Respondents to submit their respective reply within a week, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

3. Subject to the above, the Commission reserved the order in the matter.

**By order of the Commission**  
**Sd/-**  
**(T. D. Pant)**  
**Joint Chief (Law)**

